

69

Per Tribunal Date: 9-6-93  
Applicant in person / by Mr G.S. Walia  
Advocate / Respondent by  
Council.  
The matter adjourned to  
for

Dy. Registrar

OA.NO. 447/90

Dated: 9.6.93

Shri G.S.Walia for the applicant  
None for the respondents.

In view of the note sent by Shri  
Subodh Joshi, the case is adjourned to  
16.9.93.

*u. Savara*  
(MS.USA. SAVARA)  
M(A)

*u. Deshpande*  
(M.S.DESHPANDE)  
V.C.

Per Tribunal Date: 16/9/93  
Applicant in person / by *G.S. Walia*  
Advocate / Respondent by *S. Joshi*  
Council. *Dy. Counsel*  
The matter adjourned to  
for *in a/Hear* 4/11/93  
Dy. Registrar *B. Shuk*

Per Tribunal Date: 19/11/93  
Applicant in person / by *G.S. Walia*  
Advocate / Respondent by *S. Joshi*  
Council. *Dy. Counsel*  
The matter adjourned to  
for *Self* 19/11/93  
Dy. Registrar

19/11/94  
Applicant by Mr Walia. Respondent by Mr.  
Subodh Joshi. for want of  
adjourned by order to 23-6-94 for  
final hearing  
23/6/94  
ml  
co

(9)

23/8/94

Bar Tribunal

Date:

Applicant in person / by

Advocate / Respondent by

Council.

The matter adjourned to

for

30/8  
JH

G.S. Wadia  
S. Joshi

By Consent

JH

30/8/94

J.P.  
Dy. Registrar

30.08.1994.

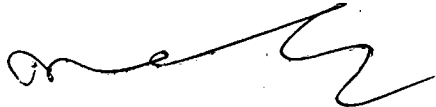
Shri G. S. Wadia, Counsel for the applicant.

Shri Subodh Joshi, Counsel for the respondents.

Though the amendment sought by the applicant was allowed on 15/1/1993, the application has not been amended. Shri Wadia requests for leave to amend the application. It should be amended today.

The respondents to file their reply to the amended application by 2/9/1994 and produce the relevant records relating to the interview of the applicant.

The matter be listed for Final Hearing on 1/9/1994.

  
(R. RANGARAJAN)  
MEMBER (A).

  
(M. S. DESHPANDE)  
VICE-CHAIRMAN.

(10)

Date: 1-9-94

M. G. S. Walia, Counsel for applicant  
M. S. Joshi, Counsel for respondents  
states that in view of incessant  
rains it was not possible to produce  
the record and to file the reply.

Reply to be filed within three weeks.  
Case be listed for final hearing  
on 6-10-94.



(R. Rangarajan)

M(A)



(M.S. Deshpande)

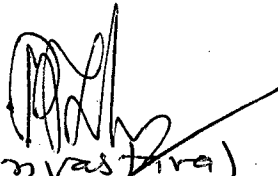
VR.

Dated: 6.10.94

Shri G. S. Walia for the  
applicant. Shri Subodh Joshi  
for the respondents.

Respondents have filed  
their affidavit today.

At the request of Shri  
Walia, adjourned to 15.11.94.



(P.P. Srivastava)

M(A)



(M.S. Deshpande)

VC.

(11)

Dated. 15.11.94

Shri G.S. Wadia, Counsel for the applicant. Shri Subodh Joshi, Counsel for the respondents.

Shri Subodh Joshi states that out of 5 applicants 4 applicants have been regularized. Regarding Shri Govind Singh Rawat he does not have full information. He will ascertain the same, for which he seeks time. Time granted.

List the case on 30.11.94 as part heard.

M.R. Kolhatkar	Shri S. Hegde
(M.R. Kolhatkar)	(S.S. Hegde)
M(A)	M(S)

P/T  
30/11/94

Shri Subodh Joshi Adv.  
for the respondent present  
for want of time adjourned to  
8/12/94. For Hearing - PART HEARD

6  
30/11

(12)

Dt. 8/12/94

Shri. G.S. Wadia for the  
applicant. Shri. Subodh  
Joshi for the respondents.

Shri. Subodh Joshi  
submits that all the  
five applicants have  
been promoted and  
in the circumstances  
the counsel for applicants  
sought permission to  
withdraw. Permission  
granted.

O.A is treated as  
withdrawn.

Order/Judgment despatched  
to Applicant/Respondent(s)  
on 13/1/95

19/1/95

Mr to the floor

(M.R. Kolhatkar)  
M(A).

(B.S. Hegde)  
M(J)